



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.61/00153/2021**

This the 3<sup>rd</sup> day of February, 2021

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Mohd Ashraf, age 37 Years, S/o Ghulam Haider, R/o Barshalla,  
Tehsil Thatri, District Doda, Group C.

.....Applicant

(Mr. Mehtab Gulzar, Advocate)

**Versus**

1. The Union Territory of J&K through Director General Police,  
J&K, Jammu. Pin code:- 190001.
2. Inspector General of Police, Jammu. Pin code:- 190015.
3. Senior Superintendent of Police Doda. Pin code:- 182204.

..... Respondents

(Mr. Amit Gupta, AAG)

**ORDER (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A)**

Heard.

It is submitted by the learned counsel for the applicant as well as  
Mr. Amit Gupta, learned A.A.G. for respondents that the applicant was

engaged as Special Police Officer (SPO) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. as well as learned counsel for the applicant has force and it is to be accepted as post of Special Police Officer is not a civil post and it has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985. Accordingly, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Special Police Officer under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Special Police Officer.

4. Accordingly, we are of the view that OA. deserves to be dismissed and accordingly OA is dismissed due to lack jurisdiction. However, applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

SS/-